

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/88(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> MAY 2024**

IN THE MATTER OF	<b>SRI DILIP KUMAR RAY VS SEMINDUS INVESTING PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 97(1)</b>

**Appearance (via video conferencing/physically)**

Ms. Arti Vyas, Adv. ] For Petitioner

Ms. Rupa Gupta, Adv. ] For Respondent

**ORDER**

1. Ld. Counsel for the Applicant present. Ld. Counsel for the Respondent present.
2. This Petition is filed by the Applicant under Section 97 (1) of the Companies Act, 2013.
3. The reasons for the Respondent No. 1 Company has failed to conduct Annual General Meetings for the years ended 31<sup>st</sup> March 2021, 31<sup>st</sup> March, 2022 and 31<sup>st</sup> March 2023 are stated at Paragraphs No. 5.1, 5.2 and 5.4 of the Petition.
4. This Company Petition is accompanied by an affidavit of Applicant at Pages No 13 to 16.
5. We have perused this Company Petition and the documents attached therewith and heard the Ld. Counsel for the Applicant. On being satisfied, the Respondent No. 1 Company is directed to convene, hold and conduct the Annual General Meetings for the years ended 31<sup>st</sup> March 2021, 31<sup>st</sup> March, 2022 and 31<sup>st</sup> March, 2023, under the provisions of Section 97(1) of the Companies Act, 2013. Accordingly, this Company Petition is **allowed and disposed of**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**